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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 704 OF 1993

Date of decision: 4th February, 1994

Smt. Dinamani Mohanty Applicant
Versus
Union of India & Others Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? *M*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not? *M*


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

04 FEB 94


4-2-94
(K.P. ACHARYA)
VICE CHAIRMAN

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Smt. Dinamani Mohanty	...	Applicant
Versus		
Union of India & Others	...	Respondents
For the Applicant	...	M/s D.R.Pattnaik, C.Kar, K.C Pradhan, R.N.Nayak, B.K.Mishra, S.Mallik, Advocates.
For Respondents	...	Mr.Ashok Misra, Senior Standing Counsel(Central)-

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CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE-CHAIRMAN
&
THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER(ADMN.)

-.-.-.-

ORDER

K.P.ACHARYA, V.C. In this application under section 19 of the Administrative Tribunals Act, 1985 the Petitioner prays for a direction to the Opposite Parties to give appointment to the daughter of the petitioner in the post of Extra Departmental Branch Postmaster either in the Arisandha Post office or in any other post office.

2. Shortly stated the case of the petitioner is that she is the widow of late Abhaya Charan Mohanty who died in harness while rendering service to the Postal Department. Her daughter Kanakalata had filed an application which formed subject matter of O.A.No.501 of 1992

ka disposed of on 24.12.1992, praying therein for a direction

to the Opposite Parties to give a compassionate appointment to the petitioner in original Application No.501 of 1992 namely Kanakalata. This original application was disposed of on December 24, 1992 in which the learned Single Judge observed as follows:

"I hope and trust, the Chief Postmaster General would extend his meritorious attitude towards the petitioner and try to give her an appointment in some post office in any post whenever any vacancy occurs"

3. We have heard Mr. Patnayak learned counsel appearing for the Petitioner and Mr. Ashok Misra, learned Senior Standing Counsel (Central).

4. Counsel appearing for both parties informed us that the selection process in respect of Extra Departmental Branch Postmaster, Arisandha Branch Post office is in progress, though no final orders have yet been passed. In our opinion, no further direction is necessary to be passed in view of the observations of the learned Single Judge quoted above which is hereby confirmed by the Division Bench. Kanakalata had also filed another application forming subject matter of O.A.No.393 of 1993 disposed of on August 27, 1993, contained in Annexure R/3 to the counter, in which the Division Bench ordered that Kanakalata will be at liberty to file an application for appointment to the post of Extra Departmental Branch Postmaster, Arisandha Branch Post Office and her case may be considered

alongwith others and whoever is found to be suitable according to rules,letter of appointment be issued in his/her favour.We are sure these judgments/directions should be taken into consideration by the appropriate authorities.

5. Thus, the application is accordingly disposed of leaving the Parties to bear their own costs.

~~1.50/-~~
Member(Administrative)

04 FEB 94

Keas 4.2.94
Vice-Chairman

Central Administrative Tribunal,
Cuttack Bench,/K.Mohanty/4.2.1994.